

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(C) No. 2353 of 2003**

R.M. Nandi ..... Petitioner  
Versus  
The State of Jharkhand & Ors. .... Respondents  
WITH  
**W.P.(C) No. 1318 of 2008**  
Dublin University Mission Trust Association .....Petitioner  
Versus  
The State of Jharkhand & Ors. .... Respondents

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**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

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For the Petitioner(s) : Mr. Manoj Tandon, Advocate  
Mr. Pradip Kumar Prasad, Advocate.  
[In W.P. (C) No.2353 of 2003]  
Mr. Sumeet Gadodia, Advocate [In W.P. (C) No. 1318 of 2008]  
For the Resp/State : Mr. Prabhat Kumar, SC-II [in both cases]  
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**10/ 06.09.2021.**

Heard, learned counsel, Mr. Manoj Tandon on instruction of learned counsel for the petitioner, Mr. Pradip Kumar Prasad [In W.P. (C) No.2353 of 2003].

Learned counsel for the petitioner, Mr. Sumeet Gadodia [In W.P. (C) No. 1318 of 2008] has prayed for an adjournment of this case to be listed on 13.09.2021 due to some personal difficulty.

Mr. Prabhat Kumar, learned SC-II assisted by learned counsel, Mr. Karan Shahdeo has submitted that let these cases be listed on 13.09.2021 so as to discuss the matter with the Additional Chief Secretary, Revenue Registration and Land Reforms, Government of Jharkhand.

Considering the same, put up these cases on 13.09.2021.

Further, the Additional Chief Secretary, Revenue Registration and Land Reforms, Government of Jharkhand is directed to look into the matter as it appears that the State counsels are not vigilant in their files and the matter is lingering from the year, 2003 till date.

However, it is made clear that none of the parties shall file any document without prior permission or leave granted by this Court.

**(Kailash Prasad Deo, J.)**